

Protected water supply scheme in A.P.

559. SHRI MENTAY PADMANABHAM: Will the PRIME MINISTER be pleased to state:

(a) the number of villages in Andhra Pradesh which are without protected water supply scheme;

(b) by when all villages in Andhra Pradesh would be covered by protected water supply scheme; and

(c) what is the financial assistance allotted to Andhra Pradesh in 1991-92 for these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) All identified 'No Source' problem villages in Andhra Pradesh have been covered fully or partially with safe drinking water facilities. At the end of July, 1991 there were 4093 partially covered villages.

(b) All partially covered villages will be covered fully within a period of 4 years i.e. by the end of 1994-95.

(c) The allocation to the State Government of Andhra Pradesh under the Centrally Sponsored Accelerated Rural Water Supply Programme for 1991-92 is Rs. 25.47 crores and the amount allocated for the mini mission projects in Kurnool, East Godavari and Mehboobnagar is Rs. 7,233 crores.

Foreign Brand names for cigarette companies

560. SHRI MENTAY PADMANABHAM: Will the PRIME MINISTER be pleased to state:

(a) whether under the new industrial policy foreign companies and foreign brand names are permitted for cigarette manufacture;

(b) if so, the details of the proposal;

(c) whether any Indian Companies has applied for expansion of their existing capacities for cigarette manufacture; and

(d) the details of all pending applications for new cigarette production or expansion of existing capacities by Indian firms already operating?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) and (b) Cigarette is an item requiring compulsory licensing under the new Industrial Policy. The item also does not figure in the list of items identified for the purpose of allowing 51 per cent foreign equity participation.

(c) and (d) One application for grant of Industrial licence for manufacture of cigarette has been received after the item has been brought under compulsory Licensing. The details of individual application under the consideration of the Government are however not revealed in public interest.

Sick industrial units in Orissa

561. SHRI JAGADISH JANI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a number of industrial units set up in Phulbani district in Orissa during the 7th Five Year Plan have now fallen sick;

(b) if so, the factors responsible for the sickness of those units;

(c) whether efforts are being made by Government to retrieve some of those units; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) Yes, Sir.

(b) The major causes for sickness are inadequate Working Capital, Managerial inefficiencies and Marketing problems.

(c) and (d) Out of the 376 units set up during the 7th Five Year Plan period, 20 fell sick. Out of these, 8 have been revived, three are under the revival process, viability for six is yet to be decided and three have been found to be non-viable.